

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2683 of 2020

in

Company Appeal (AT) (Ins.) No. 979 of 2020

IN THE MATTER OF:

**Hemant Sharma
Liquidator of Vishwa
Infrastructures & Services Pvt. Ltd.**

...Appellant.

Versus

State Bank of India & Anr.

...Respondents.

Present:

For Appellant: Ms. Stuti Vatsa, Advocate.

For Respondent: Mr. Vipul Agrawal, Advocate for R-2.

ORDER
(Virtual Mode)

27.01.2021 Heard Learned Counsel for the Appellant and Learned Counsel for the Respondent No. 2. The Impugned Order was passed on 04th August, 2020, during Covid-19 Pandemic. In view of the Orders passed by the Hon'ble Supreme Court of India in suo moto Writ Petition Civil No. 03 of 2020 dated 23rd March, 2020 we observe that the Appeal is to be treated as in limitation.

Accordingly, I.A. No. 2683 of 2020 is disposed of.

Issue notice in the Appeal. Respondent No. 2 dispensed with formal service of notice. Service may be completed on Respondent No. 1. Requisites along with process fee be filed, if not filed by tomorrow. If the Appellant provides the e-mail address of Respondent No. 1, Let notice also be issued through e-mail.

Respondents to file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within one week, thereafter. Parties may file brief Written-Submissions not more than three pages within three weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **24th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Basant B./md.